GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

LOK SABHA UNSTARRED QUESTION NO. 3535 TO BE ANSWERED ON 08.08.2022

Fee Range for Technical Institutions

3535. SHRIMATI VANGA GEETHA VISWANATH: SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of Education be pleased to state:

- (a) whether the Government has any proposal to fix a fee range for technical institutions including engineering, management and other institutions;
- (b) if so, the details thereof;
- (c) whether the Government is also planning to fix the fee range of other institutions including medical and legal institutions; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

- (a) & (b) The All India Council for Technical Education (AICTE) had constituted a National Fee Committee (NFC) under the chairmanship of Justice (Retd.) Srikrishna to review the existing fee structure and fix norms and guidelines for charging tuition and other fees including maximum and minimum fees for the courses e.g. Engineering & Technology, Management etc.. The Committee submitted its Report in August, 2021. These were approved with modifications by the Executive Committee in its meeting held on 10.3.2022 and accepted by the Ministry. Later, AICTE also forwarded the report to all State/ UT Governments for taking appropriate action.
- (c) &(d): As per information received from Ministry of Health and Family Welfare, the matter regarding fixation of fee for medical courses comes under the purview of respective State Fee Regulatory Committee. Section 10 of National Medical Commission Act, 2019 provides for framing of guidelines for determination of fees and all other charges in respect of fifty percent of seats in private medical institutions and deemed to be universities which are governed under the provisions of the Act. Accordingly, National Medical Commission has framed the guidelines and the same was issued on 03.02.2022. The National Law Universities (NLU) have their own fee structure, their own rules, as they have to self-sustain themselves as per their particular administrative and other requirements and therefore, there is no uniformity in their fee structure.
